

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 99/(MAH)/2013  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Mr. Anilkumar Poddar  
V/s.  
M/s. Jamestone Investment Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order

CA. No. 99/219/CLB/MB/MAH/2013

Applicant side is called absent and Respondent side is also called absent.  
Since the parties are absent, Company Application is dismissed <sup>for</sup> in default.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)